

1

MCRC-21424-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR ON THE 17th OF MAY, 2025

MISC. CRIMINAL CASE No. 21424 of 2025

VISHNU Versus

THE STATE OF MADHYA PRADESH

.....

Appearance:

Shri Lokesh Shivhare - Advocate for the applicant

Shri Madhusudan Yadav - Govt. Advocate for the respondent/State.

ORDER

After arguing for sometime, learned counsel for the applicant requests for withdrawal of the present first bail application u/S 483 of BNSS, 2023.

Request accepted.

Bail application stands dismissed as withdrawn, accordingly.

(SANJEEV S KALGAONKAR) JUDGE